

MADHU DESIKAN, B.Sc., FCA, AIII
CHARTERED ACCOUNTANT / INSOLVENCY PROFESSIONAL
IBBI / IPA-001 / IP-P00579 / 2017-18 / 11021
1 / 4 Vijay Laxmi Apartment, Balasubramanian Street, Mylapore, Chennai 600004

PAN: AADPD4404G
Mobile: 96000 83355
Email: desikan.madhu@gmail.com

Dated: February 11, 2022

From
Madhu Desikan
Interim Resolution Professional
1 / 4 VIJAY LAXMI APARTMENT,
Balasubramanium Street, Mylapore, Chennai 600004

To
The Deputy Registrar,
National Company Law Tribunal,
Chennai Bench, Chennai

REG:

In the matter of
Edelweiss Asset Reconstruction Company Ltd
Vs
G K Industrial Park P Ltd (Corporate Debtor)

REF: IBA / 653 / 2020

SUB: Constitution of CoC of Corporate Debtor

REG: Constitution of CoC as per section 21 of IBC, 2016 read with Regulations 13 (2) (d) & 17(1) of IBBI (Insolvency Process for Corporate persons), Regulations, 2016

E-filing Details: IA Filing / Filing No. 3305118005172020 dated 15-02-2022

Dear Sir,

In the above-mentioned matter, I have uploaded the soft copy of the Petition report regarding the Constitution of CoC for the above mentioned debtor. Please accept the physical filing and oblige. Please accept the report.

Thank you.

Regards

Madhu Desikan
Insolvency Professional
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